

in connection with the election in the Gonda Parliamentary constituency in 1962:—

- (i) Letter of Shri C. B. Gupta, the then Chief Minister of Uttar Pradesh to the late Prime Minister, Shri Jawaharlal Nehru, dated the 18th March, 1962.
- (ii) Letter of the late Prime Minister, Shri Jawaharlal Nehru to Shri C. B. Gupta, in reply to (i) above, dated the 10th March, 1962.

[Placed in Library. See No. LT-3235/64 for (i) and (ii).]

SHRI A. B. VAJPAYEE (Uttar Pradesh): Mr. Chairman, apart from these letters, is there any record of the telephonic conversation between the late Prime Minister and Mr. C. B. Gupta?

SHRI JAGANATH RAO: Not to my knowledge, Sir.

**AUDIT REPORT (1961-62) ON THE ANNUAL CERTIFIED ACCOUNT OF THE OIL AND NATURAL GAS COMMISSION**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): Sir, on behalf of Shri Humayun Kabir, I beg to lay on the Table a copy each of the following papers:—

- (i) Audit Report on the Annual Certified Accounts of the Oil and Natural Gas Commission for the year 1961-62, under sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) Statement explaining the reasons for the delay in placing the Audit Report mentioned at (i) above on the Table of the House.

[Placed in Library. See No. LT-3212/64 for (i) and (ii).]

**I. THE MYSORE HIGH COURT (VACATION) ORDER, 1964**

**II. THE CALCUTTA HIGH COURT (VACATION) ORDER, 1964**

SHRI JAISUKHLAL HATHI: Sir, I beg to lay on the Table, under sub-section (2) of section 23A of the High Court Judges (Conditions of Service) Act, 1954, a copy each of the following Notifications of the Ministry of Home Affairs:—

(i) Notification S.O. No. 1025, dated the 16th March, 1964, publishing the Mysore High Court (Vacation) Order, 1964.

(ii) Notification S.O. No. 3233, dated the 1st September, 1964, publishing the Calcutta High Court (Vacation) Order, 1964.

[Placed in Library. See No. LT-3213/64 for (i) and (ii).]

**ANNUAL ADMINISTRATION REPORT (1963-64) OF THE TEA BOARD**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI S. V. RAMASWAMY): Sir, I beg to lay on the Table:—

A copy of the Tenth Annual Administration Report of the Tea Board for the period 1st April, 1963 to 31st March, 1964. [Placed in Library. See No. LT-3236/64].

**I. THE CENTRAL SILK BOARD (SECOND AMENDMENT) RULES, 1964**

**II. THE COFFEE (THIRD AMENDMENT) RULES, 1964**

SHRI S. V. RAMASWAMY: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce:—

- (i) Notification G.S.R. No. 1293, dated the 7th September, 1964, publishing the Central Silk Board (Second Amendment) Rules, 1964, under sub-

section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-3237/64].

- (ii) Notification G.S.R. No. 1294, dated the 8th September, 1964, publishing the Coffee (Third Amendment) Rules, 1964, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-3238/64].

#### THE SALT CESS RULES, 1964

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO): Sir, on behalf of Shri Bibudhendra Misra, I beg to lay on the Table, under sub-section (3) of section 6 of the Salt Cess Act, 1953, a copy of the Ministry of Industry Notification S.O. No 2167, dated the 6th June, 1964, publishing the Salt Cess Rules, 1964 [Placed in Library. See No. LT-3239/64].

#### SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF KERALA IN 1964-65

THE MINISTER OF PLANNING (SHRI B R. BHAGAT): Sir, on behalf of Shri T. T. Krishnamachari, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Government of Kerala in the year 1964-65.

#### RESULT OF ELECTION TO THE COFFEE BOARD

MR. CHAIRMAN: Shri K Madhava Menon being the only candidate nominated for election to the Coffee Board, he is declared duly elected to be a member of the said Board.

#### LEAVE OF ABSENCE TO SHRI MAHESH SARAN

MR. CHAIRMAN: I have to inform Members that the following letter dated the 15th September, 1964, has been received from Shri Mahesh Saran:—

"I have been ill and my doctors do not advise me to attend this Session of Parliament.

So I hope, you will be good enough to permit me to absent myself from this Session of Parliament"

Is it the pleasure of the House that permission be granted to Shri Mahesh Saran for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented)

Permission to remain absent is granted.

#### MESSAGES FROM THE LOK SABHA

I THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1964

II. THE LEGAL TENDER (INSCRIBED NOTES) BILL, 1964

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Representation of the People (Amendment) Bill, 1964, as passed by Lok Sabha at its sitting held on the 22nd September, 1964."